

RBI/2014-15/420

A.P. (DIR Series) Circular No. 60

**January 22, 2015** 

To

All Category – I Authorised Dealer banks

Madam/Sir,

## Foreign Direct Investment (FDI) in India – Review of FDI policy –Sector Specific conditions- Construction Development

Attention of Authorised Dealer Category – I (AD Category-I) banks is invited to Annex B of Schedule 1 to the Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) Regulations, 2000 notified vide Notification No. FEMA 20/2000-RB dated May 3, 2000, as amended from time to time. In terms of Schedule 1 to the Notification ibid, 100% Foreign Direct Investment (FDI) is permitted under Automatic route in Construction Development sector subject to conditions.

- 2. The extant FDI policy for Construction Development sector has since been reviewed. Accordingly, effective December 3, 2014 100% FDI under automatic route shall be permitted in construction development sector subject to the conditions specified in the Press Note 10 (2014 Series) dated December 3, 2014.
- 3. A copy of Press Note No.10 (2014 Series) dated December 3, 2014 issued in this regard by DIPP, Ministry of Commerce & Industry, Government of India is appended.
- 4. Reserve Bank has since amended the Principal Regulations through the Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) (Sixteenth Amendment) Regulations, 2014 notified vide Notification No.

<u>FEMA.329/2014-RB dated December 8, 2014</u>, c.f. G.S.R. No. 906(E) dated December 22, 2014.

- 5. Authorised Dealer banks may bring the contents of this circular to the notice of their constituents and customers concerned.
- 6. The directions contained in this circular have been issued under sections 10(4) and 11(1) of the Foreign Exchange Management Act, 1999 (42 of 1999) and are without prejudice to permissions / approvals, if any, required under any other law.

Yours faithfully,

(B.P. Kanungo)
Principal Chief General Manager